## NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/10/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)

APPLICATION NUMBER

PETITION NUMBER

: TCP/225/ (IB)/2017

NAME OF THE PETITIONER(S)

: ARUPPUKOTTAI SRI JAYAVILAS LTD

NAME OF THE RESPONDENT(S)

: KARPAGAM SHPINNERS PVT LTD

**UNDER SECTION** 

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

**SIGNATURE** 

REPRESENTATION BY WHOM

D. VIKRAM RAJ. 1.

Counsel for CD.

2. P. Tanil Selvi

Coural for Pelition

3. G. Brandway

3. G. BRANADWCY Counselfor EST gbhandt-ADV G. Pohandous

4. K. Gura SEKAR Comi for EPF advocat k guyasika. Se

5 AKSMAAY RAD-MANAGER AKCEL akshaay. 200 Queil. Pr 9820370162 6 R. RAGHAVEORDRAN IRP co.in ragarcair p@gomil. Com -9363105841

## **ORDER**

Counsels for ESIC present. Mr. Akshaay Rao, Representative of ARCIL present. Counsel for EPF present. Mr. R. Raghavendran, IRP in person present. Counsel for the Operational Creditor also present. IRP has filed one CA/14/17 in TCP/225/IB/2017 seeking prayers under para '5' of the petition; the copy of which is provided to the Counsels representing ESIC and EPF.

Counsels appearing for ESIC and EPF are directed to file affidavits in the light of the CA/14/17 filed by the IRP before the next date of hearing.

Representative of ARCIL is directed to seek instructions for convening the meeting of the CoC and for proposing the name of RP in the matter. The IRP is directed to convene the meeting and get the resolution passed for proposing the name of the RP. Counsel for the Operational Creditor is directed to make payment of the expenditure to the tune of Rs.1,23,010/- to the IRP on or before 17.10.2017; failing which appropriate order shall be passed.

The IRP is directed to proceed with the matter in accordance with Law and the Corporate Debtor is directed to give all necessary cooperation to the IRP including expenses for appointment of Special Officer in order to assist the IRP to take control of the assets of the Corporate Debtor. Put up on 23.10.2017 at 10.30 A.M.

MEMBER (TECHNICAL)

—Se/ — MEMBER (JUDICIAL)